

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 31**  
**(IB)-1775(PB)/2018**

**IN THE MATTER OF:**

Mr. Shailendra Kumar Agarwal  
Vs.  
M/s. CHD Developers Ltd.

.... Petitioner/Applicant  
.... Respondent

**Order u/S. 7 of the Insolvency & Bankruptcy Code, 2016**

**Order delivered on 22.04.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Adv. Parth Davar in IA-1136/2024  
For the RP : Adv. Ahsan Ahmad, Adv. Rajiv Ranjan and Adv.  
Animesh Kumar

**ORDER**

**IA-1136/2024**

Mr. Parth Davar, Ld. Counsel for the Applicant appears through VC and seeks permission to withdraw the present application. He made endorsement in the chat-box regarding the same, which reads thus:

*“Counsel for Applicant - Parth Davar, Adv seeking to withdraw the IA No. 1136/2024 as the same is filed inadvertently under the wrong CP(IB). The same IA has now filed under the correct CP(IB).”*

In view of the same, **IA-1136/2024** stands **dismissed as withdrawn**.

**Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**